

OFFICE OF THE CHIEF METROPOLITAN MAGISTRATE, ROUSE AVENUE DISTRICT
COURT COMPLEX, DELHI.

LINK ROSTER

ORDER

As a temporary measure, till further order following Link Roster is made with effect from
09/04/2019:

Sl.N o.	Name of the CMM/ACMMs	R. No.		Name of the CMM/ACMMs	R. No.
1	Mr. Samar Vishal,Ld. ACMMs	203	⇄	Ms.Anu Aggarwal, Ld.ACMM.	205

Notes:

1. Whenever any Ld. ACMM is on leave or is not available due to any other reason, his/her work shall be looked after by the link magistrate shown against his/ her name in the opposite column.

1.1. For the time being till further directions , in case both the said Ld. ACMMs are on leave or not available for any justified reason, undersigned shall look after the work of court of such Ld. ACMM(s)

2. Ms. Anu Aggarwal, Ld.ACMM. shall dispose off all judicial work of the undersigned on Monday, Tuesday & Wednesday and Mr. Samar Vishal,Ld. ACMMs shall dispose off all judicial work of the undersigned on Thursday, Friday & Saturday, as and when the undersigned is on leave or otherwise busy or not available.

2.1. In the absence Ms. Anu Aggarwal, Ld.ACMM on Monday, Tuesday & Wednesday ,the same shall be looked after by Mr. Samar Vishal, Ld. ACMMs on Monday, Tuesday & Wednesday.

2.2. Likewise in the absence Mr. Samar Vishal, Ld. ACMMs on Thursday, Friday & Saturday ,the same shall be looked after by Ms. Anu Aggarwal, Ld.ACMM on Thursday, Friday & Saturday .

3. In Exceptional situation, where both the ACMMs as well as the undersigned are on leave or not available, the reader of the undersigned shall bring the same to the kind notice of Ld. District & Session Judge-Cum Special Judge(P.C.Act) for appropriate directions.

4. Till further orders, transfer cases, applications for transfer of cases and other administrative work would be dealt with by the undersigned .

4.1. As and when the undersigned is on leave or otherwise not available, the same shall be dealt by the concerned magistrate as per directions in Sr. No-2 to 3 above.

5. An application for recording statement under section 164 Cr. P. C. & application of TIP moved before the undersigned / concerned Ld. ACMM shall be marked to the first Link MM as stated herein above.

5.1. For the time being till further directions , in case both the said Ld. ACMMs are on leave or not

available for other justified reasons, same shall be marked to undersigned.

5.2.If the undersigned / concerned Ld. ACMM is on leave or absent, his/her link or even in case of absence of latter, his/her next link shall deal such Application(s) in the same manner deeming it to have been made over to him formerly in terms of direction No.(5) and (5.1.) (Supra). For removal of doubts, it is clarified that in such situations formal making order shall not be necessary, nor awaited by the Link next (as the case may be) who shall proceed to record the statement u/s 164 Cr. P.C. etc. or to conduct TIP of Articles.

5.3.Upon the application being made over to any MM/Link MM in term of the above mentioned direction or receipt of such application by the Link or next Link (as the case may be) in situation mentioned in direction No. 5.2.(Supra), the concerned Link shall ordinarily himself/herself be responsible for disposal of the application, except for special reason, which may be recorded, in which event the application shall be directed to be put up for necessary directions before the undersigned.

5.4.Where the existing Link has fixed a particular date for recording certain proceedings like TIPs of case property etc. proceedings shall be conducted by him/her only on date so fixed, so as to avoid inconvenience to litigants, victims, and investigation agency.

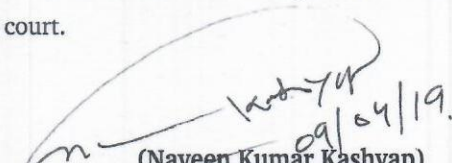
5.5.All the ACMMs are directed to dispose of recording of statement u/s 164 Cr. P.C. assigned to them by his/her link preferably on the same date or for reasons to be recoded, on the earliest subsequent date.

6.The Link MM shall hear and adjourn the cases and will also do other Miscellaneous work except framing of charge, recording of evidence or passing final judgment, depending purely on availability of time and volume of work fixed in their own court.

6.1.The Link shall first come to the court which is on leave, personally adjourn the matter listed, dispose of Miscellaneous Application and then start the work of his/her own court.

6.2.In order to avoid delay in regulation of the court work, Ld. ACMMs shall issue instructions making it the responsibility of their respective Reader/Ahlmads/Steno (in that order) to intimate in writing to the office of the undersigned by 10:10 a.m. positively on the date when presiding officer happens to be on leave or absent with application not having come in advance. Further , immediately thereafter, such reader/Ahlmad/Stenographer, as the case may be, intimate concerned link court too in this regard.

6.3.In any case, the Link shall commence work in the concerned court where presiding officer is on leave, by 10:30 a.m. In case where a particular officer is expected to work as link Magistrate, in more than one court on a given day, he shall suitably instruct the Reader of such court to inform the litigants and Bar about the time when such Link would be coming to such other court.


(Naveen Kumar Kashyap)
Chief Metropolitan Magistrate,
Rouse Avenue District Court Complex,
Delhi.

website

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No.1 CMM/ Rouse Avenue District/LR/2019

Dated, Delhi the 09/04/2019.

Copy forwarded for information and necessary action to:

01. The Ld. Registrar General, Hon'ble High Court of Delhi through Ld. District & Session Judge-Cum-Special Judge(P.C.Act), Rouse Avenue District Court Complex, Delhi.
02. Ld. District & Session Judge-Cum Special Judge(P.C.Act) ,Rouse Avenue District Court Complex, Delhi.
03. The Ld. District & Sessions Judges, all Districts, Delhi/New Delhi.
04. The Ld. Officer Incharge, Pool Car, Rouse Avenue District Court Complex, Delhi
05. The Ld. CMMs, all districts, Delhi/New Delhi
06. Office of , Delhi Legal Services Authority, Rouse Avenue District Court Complex, Delhi.
07. The ACMMs ,Rouse Avenue District Court Complex, Delhi
08. The Director of Prosecution, C.B.I., Lodhi Road ,New Delhi.
09. The I G Prison, Tihar Jail, Delhi/New Delhi
10. The Secretaries Bar Associations, THC/PHC/KKD/ Rohini, Dwarka & Saket Courts,Delhi
11. The A.O.(J), Nazarat Branch/Filing Office ofLd. District & Session Judge-Cum Special Judge(P.C.Act), Rouse Avenue District Court Complex, Delhi.
12. The A.O. (J), Computer Branch, Rouse Avenue District Court Complex, Delhi
13. The Care Taking Branch, Rouse Avenue District Court Complex, Delhi.
14. The Superintendent Jail, New Delhi/ Law Officer, Tihar Jail/Lock Up Incharge, Rouse Avenue District Court Complex, Delhi.
15. *The District Court, Web-Site Committee, R No. 234, Tis Hazari Courts, Delhi*
16. Cash Branch, Rouse Avenue District Court Complex, Delhi
17. Reader to CMM, Rouse Avenue District Court Complex, Delhi.
18. The Dealing Assistant (Leave), Judicial Branch and Administration Branch-I,II & III, Rouse Avenue District Court Complex, Delhi.
19. Office file.



(Signature)
(Naveen Kumar Kashyap)
Chief Metropolitan Magistrate,
Rouse Avenue District Court Complex,
Delhi.